

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9195/2021

(Arising out of impugned final judgment and order dated 11-06-2021 in CRLA No. 800/2011 passed by the High Court Of Kerala At Ernakulam)

GOPINATHAN

PETITIONER(S)

VERSUS

THE STATE OF KERALA

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.138971/2021-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 239/2022 (II-B)

(FOR ADMISSION and I.R. and IA No.228/2022-EXEMPTION FROM FILING O.T. and IA No.225/2022-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 04-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Abhilash M.R., Adv.
Mr. Sayooj Mohandas M., Adv.
Mr. Sandeep Singh, AOR

Mr. Raghenth Basant, Adv.
Ms. Sonakshi Malhan, AOR
Ms. Roopali Lakhotia, adv.

For Respondent(s) Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard

Arguments concluded.

Judgment reserved.